

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No107
CP(IB)/158(AHM)2021

Order under Section 95IBC

IN THE MATTER OF:

State Bank of India Through Mr. Ashutosh Agarwal
V/s
Abhay Narendra Lodha

.....Applicant

.....Respondent

Order delivered on 05.01.2022

Coram:

Dr. Deepti Mukesh, Hon'ble Member(J)
Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Applicant : Ms. Bency Ramakrishnan
For the Respondent : Mr. Jaimin Dave, Adv.

ORDER

On 15.11.2021, personal guarantor is already proceeded ex-parte. Today, Learned Counsel for personal guarantor seeks time to file an application for setting aside the order of ex-parte. The request is rejected.

List the matter for ex-parte hearing on 04.02.2022.

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KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)

-sd-

DR. DEEPTI MUKESH
MEMBER (JUDICIAL)